

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 3

IA 3151/2024

In

C.P. (IB)/619(MB)2018 c/w IA(L.B.C)/1130(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.06.2024**

NAME OF THE PARTIES: NICO EXTRUSION LIMITED VS NICOMET
INDUSTRIES LIMITED

Section 60 (5) OF THE INSOLVENCY AND BANKRUPTCY CODE 2016

ORDER

IA 3151/2024

1. Mr. Rishabh Chandra a/w Mr. Imbrahim Sheikh, Ld. Counsel for the Respondent present.
2. This Application has been filed by Mr. Bankatlal Indoria (Applicant) under Section 60 (5) of the Code seeking direction to the Respondent [Liquidator] to resolve the Discrepancy in Survey Number of the Property sold to the Applicant and get the same Rectified and also to issue a rectified Sale Certificate to the Applicant.

3. The Registry is directed to issue Court Notice to the Respondent clearly intimating the next date of hearing and also for filing reply within two weeks after duly serving the copy to the other side.
4. List this matter for further consideration on **08.07.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)